

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2018 &**  
**IA NOS. 669 & 668 OF 2018**

**Dated: 10<sup>TH</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Clean Wind Power (Manvi) Pvt. Ltd.**

**... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. Avijeet Lala  
Ms. Shikha Pandey

Counsel for the Respondent(s) : Ms. Swapan Seshadri  
Ms. Neha Garg for R-1

Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta for R-2,4 & 6

**ORDER**

**IA No. 668 of 2018**

***(Appli. for exemption from filing certified copy of the impugned order)***

The learned counsel, Mr. Avijeet Lala, appearing for the Appellant submitted that the Appellant has already filed the certified copy of the impugned order in the Registry. The same may kindly be accepted. The instant application filed by the Appellant may be disposed of, as having become infructuous

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The instant application filed by the Appellant is dismissed as having become infructuous.

## **APPEAL NO. 158 OF 2018**

The learned counsel appearing for the Respondent Nos. 2, 4 & 6 pray for another two weeks' time to enable her to file the reply. The learned counsel appearing for the Respondent No. 1 submitted that she does not propose to file reply.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2,4 & 6, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.2, 4 & 6 is permitted to file reply on or before 25.10.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 19.11.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **05.12.2018** as requested by the learned counsel appearing for both the sides. The interim stay vide order dated 16.07.2018 is extended till then.

**(S.D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**